Minutes of Meeting of Election Committee held on 10.02.2020 at 10.00 AM in the Committee Room-I, Northern Wing, Adjacent to Chamber No. 501, 4th Floor, District Court Complex, Saket, New Delhi

CORAM: Ms. Vineeta Goyal, Addl. Sessions Judge (SFTC), South, Saket Court, Delhi/Chairperson
Sh. D. K. Rai, Advocate/ Member
Sh. Dharmendra Singh, Advocate/ Member

1. Provisional List of Voters of Saket Bar Association for Elections of 2020 has been finalized and has been drawn in different heads. The Provisional List of the eligible voters of Saket Bar Association (List - A) has been prepared. The list of the names of the members not included in the list of the eligible Voters due to their names already appearing in the list of other Bar Associations or due to withdrawal of their Declaration Forms or for any other categories of the objections as mentioned before their names, have been drawn (List B). A separate list of the members who have filed the multiple Declaration Forms has been prepared (List - C).

Further, it may be clarified that although every care has been taken by the Committee while drawing the list, yet there may be some errors which would be taken care of while preparing the final Voter's List.

2. Representations have also been received from three members of the Bar i.e. Shri Premath Kumar Sharma (Enrl. D/557-A/2005); Shri Lalit Prasad Besoya (Enrl. D/1799/2009) and Shri Dhiraj Singh (Enrl. No. D/4486/2015) with regard to withdrawal of their names in the proposed list of eligible voters. After going through the same, the Committee unanimously acceded to the request of the said members to withdraw their declaration forms.

3. The Committee has adopted very transparent method of scrutiny of the Declaration Forms wherein it is already mentioned in the initial minutes of meeting of the Committee that Declaration Forms have been received in sealed boxes without any numbering or soft or hard copy of the list of the Declaration Forms. The Committee and its members have adopted the method of first serializing the Declaration Forms by way of marking all the forms in distinct identification numbers starting from 01 to 4120, which was received initially upto last date of the Declaration Forms
i.e. 23.12.2019 from Saket Bar Association, which was received on 10.01.2020 (as resolved in the Minutes of Meeting dated 24.12.2019). Between 10.01.2020 and 01.02.2020, no further Declaration Forms were received.

4. In the meanwhile, one of the members of Saket Bar Association has preferred a Writ Petition before the Hon’ble High Court of Delhi titled as Anju Singh Vs Saket Bar Association & Ors, whereby the petitioner sought to include her name in the list of eligible voters entitled to vote and contest the forthcoming elections of Saket Bar Association. Vide its judgment dated 15.01.2020, the Hon’ble High Court has been pleased to allow the plea of the petitioner by directing that members who have completed the minimum period of one year on the rolls of the Saket Bar Association as on the date of declaration of the schedule of the General Election of Saket Bar Association be included in the voters of Saket Bar Association. In compliance thereof, Saket Bar Association has again invited the Declaration Forms from the members and same was received on 03.02.2020 & 04.02.2020; and the last date to receive the Declaration forms in the light of judgment of Anju Singh (supra) was notified as 07.02.2020 by Saket Bar Association. The Committee has adopted the same method for serialization of the Declaration Forms from 4121 to 4644 which were duly serialized, having Distinct Identification Number and on the basis of scrutiny, the Provisional List as mentioned herein above, has been prepared after due deliberation.

5. After due deliberation, it is resolved that the Provisional list of Eligible Voters list running into 79 pages as well as the lists of names not included in the list of eligible voters due to different objections in List - B (12 pages) and List C (25 pages) therein be displayed at prominent places including the Notice Board of Saket Bar Association alongwith the “Note” and the “Prescribed Form” for removal of the objections. One photocopy each of signed lists and the above documents and one soft copy in PDF format in pen drive, supplied to both the members of Election Committee, who shall ensure the display of the lists and the other documents.

6. It is also resolved by the Members of the Committee that the members of Bar Association may be granted time to file objections, if any, against objections raised therein by the Committee qua Declaration Forms and the time period to file objections, would commence from 10.02.2020 and would end on 15.02.2020 till 4.00 p.m. (both
days inclusive). Objections against any entry in the above mentioned lists can be filed by individual member in the prescribed form 'Annexure-A', in the Chamber of any of the members of Election Committee against receipt as follows :-

(i) Sh. D. K. Rai, Advocate, (Mob: 9810027666 & 9310027666), Chamber No. 677, Lawyers' Chamber Block, Saket Court Complex, Saket, New Delhi;

(ii) Sh. Dharmender Singh, Advocate, (Mob : 8447495056, 9818088956) Chamber No. 681, Lawyers' Chamber Block, Saket Court Complex, Saket, New Delhi or.

(iii) R & I Branch, Room No. 401, Administration Block, Saket District Court Complex, New Delhi.

It is also resolved that if any member wants to inspect his Declaration Form, he/ she may contact the Advocate members of the Committee and & R & I Branch ( 10.00A.M. to 4.00 P.M.) ; Room No. 401, Administration Block, Saket District Court Complex, Saket, New Delhi who shall facilitate the inspection of their forms, if so desired.

7. Objections can be filed under the following heads:-

(i) Objection vis-a-vis Self Declaration Form – (including the objection raised therein)

(ii) Seeking withdrawal of Self Declaration.

(iii) Objection against the Declaration of other member(s) in case a member wants to challenge the provisional right granted to any such member and has material to support that such a member has filed declaration in any other Bar Association, and that his name has figured in the Voters List of that Bar Association.

8. The objections, if any, can be filed at the office/Chamber of either of the aforesaid members or at the R&I Branch of Saket Court, South as mentioned in the Para - 6 above in the prescribed form.

9. It is also unanimously resolved that all the aforesaid lists be sent to Hony. Secretary, Saket Bar Association alongwith the minutes of meeting with request to display at
Notice Board of Saket Bar Association today itself at 02.00 PM. Minutes of meeting as well as Lists as mentioned above be also displayed at the Notice Board of District Court Complex, Saket on 10.02.2020 at 02.00 PM. The members may file their objections from 10.02.2020 to 15.02.2020 (till 4 PM).

10. The information with regard to above be also put on website of District Court since it is informed that Saket Bar Association has no website of its own.

The meeting ended with the votes of thanks.

Sd/-
(D. K. Rai)
Advocate
Member, Election Committee)

Sd/-
(Dharmendra Singh)
Advocate
Member, Election Committee)

Sd/-
(Vineeta Goyal)
Addl. Sessions Judge (SFTC)
South, Saket Courts, Delhi
(Chairperson Election Committee)

Sd/-
(Ms. Poonam A. Bamba)
Ld. District & Sessions Judge (S)
Saket Court Complex, Saket, New Delhi
NOTE

(Annexed to provisional list of eligible voters for Saket Court Bar Association Elections, 2020)

1. The Provisional list of eligible voters of Saket Bar Association; Provisional List for Saket Bar Association with objection and Provisional list for Saket Bar Association who have filed Declaration Forms in duplicate or triplicate along with other objections therein released on 10.02.2020 is only tentative/provisional. Although every care has been taken while drawing the list, yet some errors cannot be ruled out. These would be taken care of while preparing the final voter's list.

2. Objections against any entry in the list can be filed by individual member in the prescribed forms “Annexure-A” in the chamber of any of the members of Election Committee against Receipt i.e. (i) Sh. D. K. Rai, Advocate, (Mob: 9810027666 & 9310027666), Chamber no. 677, Lawyers' Chamber Block, Saket Court Complex, Saket, New Delhi (ii) Sh. Dharmender Singh, Advocate, (Mob: 8447495056 & 9818088956) Chamber no. 681, Lawyers' Chamber Block, Saket Court Complex, Saket, New Delhi or in (iii) R & I Branch of Saket District Court Complex, Saket, New Delhi. Further, if the members who want to inspect their declaration forms, they may contact the Advocate members of the committee & R & I Branch who facilitate the inspections of their forms, if so desired.

3. The time period to file objections, would commence from 10.02.2020 and would end on 15.02.2020 till 04.00 PM (both the days inclusive).

4. Objections can be filed under the following heads:-

(i) Objection *vis-a-vis* Self Declaration Form - (including the objection raised therein)

(ii) Seeking withdrawal of Self Declaration.

(iii) Objection against the Declaration of other member(s) in case a member wants to challenge the provisional right granted to any such member and has material to support that such member has filed declaration in any other bar association and that his name has figured in the Voters List of that Bar Association.
5. In case, the objection has been made against other member having filed declaration in any other Bar Association, then the objections must be accompanied with a certificate in original form the Bar Association concerned regarding such member having filed declaration and his name having figured in the final voter's list in the Bar Association concerned.

6. It is also mandatory to serve an advance copy of form upon such member in case objection is made against declaration of other member(s) for want of the same, the objections would be summarily rejected.

7. In case of the objection namely “photo unavailable” & “Unsigned”, the defect can be removed by affixing the photograph alongwith signing the form Annexure-A supported with self attested proof of signatures by providing the copy of any one of the following documents :-

   a) Copy of Saket Bar Association Identity Card; (B) Copy of Enrollment Certificate issued by the Bar Council of Delhi (C) PAN Card (D) Driving License; (E) Passport (F) Adhar Card or any other proof of signatures.

8. In case of the objection namely “No ID card “, the defect can be removed by furnishing following self attested copy of any valid documents alongwith duly filed Annexure-A :-

   (a) Copy of Saket Bar Association Identity Card; (B) Copy of Enrollment Certificate issued by the Bar Council of Delhi (C) PAN Card (D) Driving License; (E) Passport (F) Adhar Card.

9. In case of the objection namely “Provisional ID expired “, the defect can be removed by furnishing following self attested copy of any valid documents alongwith duly filed Annexure A :-

   (a) Certificate from Bar Council of Delhi regarding the enrollment (b) copy of the result of All India Bar Entrance Examination as conducted by the Bar Council of India.
10. The application in the prescribed form Annexure - A must be accompanied with supporting documents to prove the claim made/ raised in the objection and these documents should be self attested by the applicant. (The election committee in its discretion may call for the original documents from the applicant)

11. If a member has been served with a copy of objection made by any other members, such members would file his reply directly with Advocate members of the Election Committee or with R & I Branch, Saket District Court Complex, Saket

12. In case of any clarification, the members of the Election Committee can be contacted in their respective office during working hours.

Date :- 10.02.2020

Sd/-

Election Committee
Saket District Court, Saket
New Delhi
Annexure -"A"

**OBJECTIONS AGAINST REJECTION OF DECLARATION FORM/ WITHDRAWAL OF DECLARATION/OBJECTION AGAINST OTHER MEMBER’S DECLARATION.**

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<th>Mobile No. of objector, if any</th>
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- (a) Rejection of self Declaration Form
- (b) Particulars of Self Declaration of other Member(s)
- (c) Against the Declaration of other Member(s)
  (# See Note below)

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If against other Member's Declaration, furnish an advance copy of objection to such Member and state the following particulars:

- (i) Name of such Member:-
- (ii) Her/ His BCD Enrollment Number
- (iii) His/ Her Saket Bar Association Membership Number
- (iv) His Distinct Identification Declaration Form No. (as appeared in the List)

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<th>Brief Grounds of objections</th>
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*Use separate sheet for each category of objection(s) if required.

#Objection against declaration of other members would be summarily rejected if an advance copy of objection is not served upon that party.

Verification

I verify that the above particulars are true and correct to my knowledge.

Date

Signature of the Applicant

Name of the Applicant along with the address

Received Copy with signature and date